

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s BAREILLY HIGHWAYS PROJECT LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bareilly Highways Project Limited
2.	Date of incorporation of corporate debtor	21/12/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) – Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204DL2010PLC203042
5.	Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, NEW DELHI, Delhi, India - 110096.
6.	Insolvency commencement date in respect of corporate debtor	Date of CIRP Commencement Order: 23.09.2024 which was kept in abeyance by the Hon'ble NCLT order itself. Now, the Hon'ble NCLAT, New Delhi, vide its order dated 24.03.2025, has directed the RP to proceed with the CIRP, and the time period from <b>15.10.2024 to 24.03.2025</b> has been excluded from the CIRP.
7.	Estimated date of closure of insolvency resolution process	<b>Saturday, 30 August 2025</b> (being 180 <sup>th</sup> day excluding Time Period from 15.10.2024 to 24.03.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Sandeep Goel Reg. No: IBBI/IPA-003/IPN00073/2017-18/10583 AFA No. :AA3/10583/01/300626/301302 valid upto 30.06.2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	410, Pratap Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi 110002. Email: - <a href="mailto:cmasandeepgoel@gmail.com">cmasandeepgoel@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	STALWART RESOLUTION PROFESSIONAL LLP Block-SD, Flat No. 73, Pitampura, Delhi – 110034. Email: - <a href="mailto:cirp.bhpl@gmail.com">cirp.bhpl@gmail.com</a>
11.	Last date for submission of claims	<b>Monday, 7 April, 2025</b> (14th day from the resume of CIRP by Hon'ble NCLAT i.e, 24 <sup>th</sup> March 2025)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	A) Relevant Forms and  B) Details of authorized representatives are available at:	Forms under the IBBI (Insolvency Regulations Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> Physical Address: <b>As per Point 10</b> or go through at <a href="http://www.stalwartipe.com">www.stalwartipe.com</a>

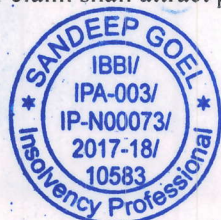
Notice is hereby given that the National Company Law Tribunal – New Delhi Principal Bench has ordered the commencement of Corporate Insolvency Resolution Process of the M/s Bareilly Highways Project Limited on 23.09.2024 which was kept in abeyance by the Hon'ble NCLT order itself. Now, the Hon'ble NCLAT, New Delhi, vide its order dated 24.03.2025, has directed the RP to proceed with the CIRP, and the time period from **15.10.2024 to 24.03.2025** has been excluded from the CIRP.

The creditors of **M/s Bareilly Highways Project Limited** are hereby called upon to submit their claims with proof on or before **Monday, 7 April, 2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class [specify class] in Form CA – **Not Applicable** .

Submission of false or misleading proofs of claim shall attract penalties.



*Sandeep Goel*  
CMA Sandeep Goel  
Interim Resolution Professional

Registration No: - IBBI/IPA-003/IP-N00073/2017-18/10583  
AFA No. AA3/10583/01/300626/301302 valid till 30.06.2026

Date: 26<sup>th</sup> March, 2025  
Place: New Delhi

NOTICE OF LOSS OF SHARE CERTIFICATE

NOTICE IS HEREBY GIVEN THAT FOLIO NO 00002458 SHARE CERTIFICATE(S) (S) NO. 166601-66642, 165280-65283, 130797-30809, 130827-30831, 130328-30332, 130810-30824 FOR 8400 EQUITY SHARES OF RS. 10/- (RS. TEN ONLY) EACH BEARING DISTINCTIVE NOS 14637001-14641200, 14504901-14505300, 11056601-11057900, 11059601-11061010, 11097001-11010200, 11057901-11059400 OF SELAN EXPLORATION TECHNOLOGY LTD., REGISTERED IN THE NAME OF AMIT SHAH AND AMIT SHAH HAS BEEN LOST HAS APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATE(S). ANY PERSON WHO HAS ANY CLAIM IN RESPECT OF THE SAID SHARES CERTIFICATE(S) SHOULD Lodge SUCH CLAIM WITH THE COMPANY AT ITS REGISTERED OFFICE J-47/1, SHYAM VIHAR, DINDARPUR, NAJAFGARH, NEW DELHI, DELHI-110043, WITHIN 15 DAYS OF THE PUBLICATION OF THIS NOTICE, AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE(S).

Date: 26.03.2025, Place: Ahmedabad Name of Holder: Amit Shah

PUBLIC NOTICE

Notice is hereby given that Folio No. 00020522, 00020904, 00024150, Share Certificate Nos. 21088, 21523 & 24975 Distinctive Nos. 459667551 to 45967800, 460268281 to 460270780 & 463972021 to 463981020 Nos. of Shares 10250, 2500 & 9000 Equity Shares of Apollo Tyres Ltd., registered in the name of N.D. Agarwal, R/o Farm No.-4, Dera Greens, Mehrauli, Opposite Senior Secondary School, PO Dera, New Delhi - 110074 E-mail: ndagarwal.77@gmail.com have been lodged. N.D. Agarwal is applying to the company for issue of duplicate share certificates. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 7 days from the publication of this notice.

[Pursuant to Rule 17 of Limited Liability Partnership Rules, 2009] BEFORE THE REGISTRAR OF COMPANIES, KANPUR In the matter of Limited Liability Partnership Act, 2008, Section 13 of Limited Liability Partnership Act, 2008 and Rule 17(4) of Limited Liability Partnership Rules, 2009

AND In the matter of DEVINDIE CONSULTANT AND SOLUTIONS LLP (LLPIN ABZ-0483). A LLP Registered under the LLP Act, 2008 having its Registered Office at E 1603, Prateek Styloyme, Sector 45, Noida, 201303. Petitioner Notice is hereby given to the General Public that the LLP proposes to make application to the Registrar of Companies, Kanpur, under section 13 of the Limited Liability Partnership 2008 for change its Registered office from State of Uttar Pradesh to Haryana.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by registered post of higher order of postage, supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Kanpur, at 37/17, Westcott Building, The Mall, Kanpur-208001 Uttar Pradesh, within twenty one days from the date of publication of this notice with a copy of the applicant LLP at its registered office at the address mentioned above. E. 1603, Prateek Styloyme, Sector 45, Noida, 201303

For DEVINDIE CONSULTANT AND SOLUTIONS LLP Sd/- Praveen Garg (Designated Partner) DIN: 10036082 Registered Office: E 1603, Prateek Styloyme, Sector 45, Noida, 201303

Form No. INC-26 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] Before the Central Government, Regional Director, Northern Region, New Delhi In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of TSS EDUCATION SERVICES PRIVATE LIMITED (FORMERLY MR.HUNGER RESTAURANTS PRIVATE LIMITED) (CIN: US5201021002009734) having its Registered Office at WZ-271, A-2, GROUND FLOOR, GALI NO.-18 KRISHNA PARK EXTN, NEAR TILAK NAGAR, NEW DELHI, Delhi, India - 110018

Applicant Company / Petitioner NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 19<sup>th</sup> February, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antonyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below: WZ-271, A-2, GROUND FLOOR, GALI NO.-18 KRISHNA PARK EXTN, NEAR TILAK NAGAR, NEW DELHI, Delhi, India - 110018

For & on behalf of TSS EDUCATION SERVICES PRIVATE LIMITED Sd/- TARUN CHAWLA (Director) DIN : 02758842 Date : 25.03.2025 Place : New Delhi

U GRO Capital Limited 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX (SEE RULE 8(1)) FOR MOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 08-01-2025 calling upon the Borrowers 1) M/S S K CUTTING TOOLS and 2) SUNIL KUMAR and 3) SAVITA having Loan Account Number HCFDELMLN00001021595 to repay the amount mentioned in the notice being ₹ 25,18,286/- (Rupees Twenty Five Lakhs Eighteen Thousand Two Hundred Eighty Six Only) as 07-01-2025 together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 6 of the said rules of the Security Interest (Enforcement) Rules 2002 on this 24th day of March of the year 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for an amount of being ₹ 25,18,286/- (Rupees Twenty Five Lakhs Eighteen Thousand Two Hundred Eighty Six Only) as 07-01-2025 together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets:

Table with 4 columns: S.No., Model, Make, Invoice No. 1. BATLIBOI MAKE CNC TURNING CENTER MACHINE MODEL SPRINT-20TC ZX, BATLIBOI LTD, MTU/UDH/1798

Place:GHAZIABAD-UTTAR PRADESH Sd/-(Authorised Officer) For UGRO Capital Limited Date: 26.03.2025

EASY HOME FINANCE LIMITED Corporate Office: 302, 3<sup>rd</sup> Floor, Savvy Chambers, Dattatray Road, Santacruz (W), Mumbai - 400054. Branch Office: Plot No. 24, 3<sup>rd</sup> Floor, Front Side, Sewak Park, Dwarka More, New Delhi 110059.

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3 (4) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Easy Home Finance Limited (EHFL) under Securitization and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to EHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to EHFL by the said Borrower(s) respectively.

Table with 3 columns: Name of the Borrower(s) / Guarantor (s), Demand Notice Date and Amount, Description of secured asset (Immovable property). 1.LAN: HL00025524, Dwarika Branch Mr. Anuj Sharma Mrs. Reekha Sharma, 17/02/2025 Rs. 15,62,383/-, Property No. 312 and 313, Kharsa No. 144, Village Nawada Delhi State Colony Known as Vasin Garden,Uttam Nagar,Near by Rop Valley School, West Delhi, India, 110059

If the said Borrowers shall fail to make payment to EHFL as aforesaid, EHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Delhi Authorized Officer Easy Home Finance Limited Date: 26.03.2025

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower desires the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

For further details please contact to Authorized Officer at Branch Office: A-1C & A-1D, 2nd floor, Noida Sec 16, Noida, Gaudium Buidh Nagar - 201301 or Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana. Place: Central Delhi Date: 26.03.2025 Sd/-, Authorised Officer, For IIFL Home Finance Limited

UGRO Capital Limited 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES") The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below.

Table with 3 columns: SI.No., Name of the Borrower(s), Demand Notice Date and Amount. 1. REAL BUY 15, 2. PANJU SHARMA 3. HARDUTT SHARMA, 4. TANKU SHARMA, Demand Notice Date: 07/03/2025, Notice Amount: Rs. 4,546,398.00 As on 05/03/2025

Property Description- Residential Property bearing No. 60-B, Area measuring 100 Sq.Yds. ie 83.61 Sq.mtrs, out of Kharsa No. 318/2, situated in Residential Colony Anand Vihar, PKT-B, Nasarpur Pargana Lonk, Distt. Ghaziabad, U.P. The borrower(s) is hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility available by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited. In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(4) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: GHAZIABAD Sd/-(Authorised Officer) For UGRO Capital Limited, authorised.officer@ugrocapital.com Date: 26/03/2025

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: G-01, Ground Floor, Cyber Heights, Vibhuti Khand, Gomi Nagar, Lucknow, Uttar Pradesh-226010.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Table with 5 columns: Sr. No., Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor, Loan Account No. & Loan Amount, Details of the Security to be enforced, Date of NPA & Demand Notice date, Amount Due in Rs. / as on. 1. Mr. Danish (Borrower), 2) Mrs. Sanjida Begum (Co-Borrower), Loan Account No. 3073963000071, 30739630000147, Loan Amount: Rs. 6,00,000/-, Rs. 4,00,000/-, Mortgaged Immovable Property: Property Details: All that part and parcel of a residential plot Part of Private Plot No.51, admeasuring area 63.62 Sq.yds i.e. 53.21 Sq.mtrs, situated at Kharsa No.853 Min, Daraa Kottala Swad Bairon, Dar Abadi Rahmat Colony, Saharanpur, Uttar Pradesh-247001. Owned by Mrs. Sanjida Begum, W/o. Mr. Ahasan. Bounded as: North: 15 Feet wide Road, South: Part of Plot No.51, East: Part of Plot No.50 of Smt. Mohsina, West: Part of Plot No.52 of Smt. Mahsar Jahan,

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as in the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 26.03.2025, Place: Saharanpur Sd/- Authorised Officer, For Jana Small Finance Bank Limited

UCO Bank Zonal Office- Krishna Plaza, C-2/6, D-Block, Ganga Nagar, Mawana Road, Meerut (U.P.) POSSESSION NOTICE [Rules- 8(1)] (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the UCO Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, issued a demand notice calling upon the Borrower / Guarantor as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on this below mention dated. The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties, and any dealings with the property will be subject to the charge of UCO Bank, Branch for the amount detailed below and interest together with expenses thereon. (The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets)

Table with 3 columns: s. No., Name of the Branch/ Borrower, Description of the Immovable property. 1. BRANCH: BULANDSHAHR (1) (Borrower) Brahma Service Station, Prop. Jogendra Singh S/o Late Phool Singh Add:-329/11, Sanjay Atta Chakki, Radha Nagar, Bulandshahr U.P. 203001. 2. BRANCH: BULANDSHAHR (Borrower): Jogendra Singh S/o Late Phool Singh and Co- Borrower Ramwati Devi W/o Late Shri Phool Singh. Add:- House No. 329/11, Radha Nagar Near Sanjay Atta Chakki, Bulandshahr U.P. 203001. 3. BRANCH: CIVIL LINES, MORADABAD Mr. Mohd Mursaleen S/o Arkan Hussain & Co. Borrower Mrs. Farha W/o Mohd Mursaleen. 4. BRANCH: DHAMPUR Borrower: M/S Parchai Digital Studio Prop. Nikhilesh Kumar S/o Shri Yashpal Singh & Guarantor's (1) Mrs. Jaswanti Devi W/o Yashpal Singh

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realization.

Table with 4 columns: Sr. No., Borrower/ Co-Borrower/ Guarantor/ Mortgagor, 13(2) Notice Date/ Outstanding Due (In Rs.) as on, Date/ Time & Type of Possession. 1. Mr. Mukesh (Applicant), 2) Mrs. Prabha (Co-Applcant), 3) Mr. Gaurav Thakur (Co-Applcant), 08.01.2025 Rs.16,78,586/- (Rupees Sixteen Lakh Seventy Eight Thousand Five Hundred and Eighty Six Only) as on 07.01.2025, Date: 25.03.2025 Time: 11:15 A.M. Symbolic Possession

Description of the Property: All that piece and parcel of the Immovable Property bearing Plot Area Admeasuring 67 Sq.yards from Khewat/ Khata No.469/414, Khatauni No.563, Mu.No.36, Killa No.5(8-0) situated at Waka Majia Baselava, Tehsil & District Faridabad. Owned by Mrs. Prabha, W/o. Mr. Mukesh. Bounded as: East: Plot of Dhura, West: Rasta 8 Ft., North: Plot of Braj Mohan, South: Others Arjaj.

Whereas the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Delhi NCR Sd/- Authorised Officer, For Jana Small Finance Bank Limited Date: 26.03.2025

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

KIFS HOUSING FINANCE LIMITED Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, JSKON -Ambli Road, Bodakdev, Ahmedabad, Gujarat - 380054.

Corporate Office: C-902, Lotus Park, Graham Farm Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India. Ph.No.: +91 22 61796400. E-mail: corp.kifs@kifshousing.com Website: www.kifshousing.com CIN : U65922GJ2015PLC085079 RBI CORP. No. 00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of KIFS Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of KIFS for an amount as mentioned herein under with the interest thereon.

Table with 4 columns: Sr. No., Name of Borrowers / Guarantors & Date of NPA, Demand Notice Date, Detail of Secured Assets, Possession Notice Date / Type. 1. Panchu Ram (Applicant), 2. Gajra Devi (Co-Applcant) NPA : November 09, 2024, Plot No 48 Kharsa No 366 Khata No 00088 Silver City Alhabad Public School Village Savajpur Basalpur Police Station Dadin Gautam Budhha Nagar Uttar Pradesh India 230207 Boundaries as Per Sale Deed: East-Plot Of Other West- 16 Ft Wide Road, North- Plot No 49, South- Plot No 47 Boundaries As per Site: East- Plot Of Other West- 16 Ft Wide Road, North-Plot No 49, South-Plot No 47

SAATORY NOTICE TO BORROWERS/GUARANTOS Borrower(s)/Guarantor(s) are hereby put to caution that the property may be sold at any time herein after by way of public auction/ tenders and as such this may also be treated as a notice under rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed. Date : 26.03.2025 | Place : DELHI/NCR Sd/- Authorised Officer, KIFS Housing Finance Limited

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MILLENNIUM EDUCATION FOUNDATION RELEVANT PARTICULARS

Table with 2 columns: SI. PARTICULARS, DETAILS. 1. Name of corporate debtor: MILLENNIUM EDUCATION FOUNDATION. 2. Date of incorporation of corporate debtor: 01st August, 2014. 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies - NCT of Delhi & Haryana (Incorporated under Companies Act 2013).

Notice is hereby given that the National Company Law Tribunal New Delhi Court III has ordered the commencement of liquidation of the MILLENNIUM EDUCATION FOUNDATION on 21st March, 2025.

The stakeholders of MILLENNIUM EDUCATION FOUNDATION are hereby called upon to submit their claims with proof on or before 20th April, 2025, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sumit Sharma Liquidator Date: 25.03.2025 IBI/PA-001/HP-P-02323/2020-2021/13513 Place: New Delhi AFA No AA1/13513/02/300625/107006 Valid till 30th June, 2025

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India. Branch office at: Office No-286, Pocket-1, Second Floor, Sector-25, Near CNG Pump, Rohini, New Delhi-110085. Authorized Officer: Mr. Parmod Chand, Contact No.: 9990338759. Email: parmod.chand@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY SALE OF IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications or for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act/ Rules. 13. Date of Sale will be 12.04.2025.

SCHEDULE Description of the Property (Secured Asset) Reserve Price

Table with 2 columns: Property Bearing No. M-78 and 79, 2nd Floor Right Side, Without Roof/Terrace Rights, Land Area Measuring 133 Sq. Yards, 1e 111.3 Sq. Mtrs, Out of Killa No. 19, Rect No. 88, Situated in the Area of Village Hassal, Colony Known as M-Block, Prem Nagar, Uttam Nagar, New Delhi - 110059. Bounded by: East: Portion of Said Property West: Property No. M-80 North: Road 30 Ft. South: 10 Ft. Rs. 45,00,000/- (Rupees Forty Five Lakh(s) Only)

Place: Delhi Date: 26.03.2025 Authorised Officer- Hinduja Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. BAREILLY HIGHWAYS PROJECT LIMITED RELEVANT PARTICULARS

Table with 2 columns: SI. PARTICULARS, DETAILS. 1. Name of corporate debtor: Bareilly Highways Project Limited. 2. Date of incorporation of corporate debtor: 21/12/2010. 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies (ROC) - Delhi & Haryana. 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U45204DL2016PLC203042. 5. Address of the registered office and principal office (if any) of corporate debtor: B-292, Chandna Kania Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, Near Ashok Nagar, NEW DELHI, Delhi, India - 110096. 6. Insolvency commencement date in respect of corporate debtor: Date of CIRP Commencement Order: 23.09.2024 which was kept in abeyance by the Hon'ble NCLT order itself. Now, the Hon'ble NCLAT, New Delhi, vide its order dated 24.03.2025, has directed the RP to proceed with the CIRP and the time period for filing of claims is 15.10.2024 to 24.03.2025 has been excluded from the CIRP. 7. Estimated date of closure of insolvency resolution process: Saturday, 30 August 2025 (being 180<sup>th</sup> day excluding Time Period from 15.10.2024 to 24.03.2025). 8. Name and registration number of the insolvency professional acting as interim resolution professional: CMA Sandeep Goyal Reg. No: IBI/PA-003/IN00073/2017-18/10583 AFA No: AA3/10583/01/300626/301302 valid upto 30.06.2026 410, Prasad Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi 110002. Email: - cmasandeepgoyal@gmail.com 9. Address and e-mail of the interim resolution professional, as registered with the Board: STALWART RESOLUTION PROFESSIONAL LLP Block-SD, Flat No. 73, Pilampura, Delhi - 110034. Email: - crp.shp@gmail.com 10. Address and e-mail to be used for correspondence with the interim resolution professional: Monday, 7 April, 2025 (14th day from the resume of CIRP by Hon'ble NCLAT i.e. 24<sup>th</sup> March 2025). 11. Last date for submission of claims: Not Applicable. 12

